

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.MC.NO.2605 OF 2020

(ARISING OUT OF THE ORDER DATED 13-03-2020 IN CRL.M.P NO.992 OF 2020 IN CRL.APPEAL NO.103 OF 2020 ON THE FILE OF THE PRINCIPAL SESSIONS JUDGE, PALAKKAD WHICH WAS FILED AGAINST THE JUDGMENT DATED 03-02-2020 IN ST CASE NO.1993 OF 2016 ON THE FILE OF THE JUDICIAL FIRST CLASS MAGISTRATE COURT-I, PALAKKAD)

PETITIONER/PETITIONER/APPELLANT/ACCUSED

KRISHNAVIGNESWARA SANKUNNI. K, AGED 37 YEARS,  
S/O.APPUKUTTY THARAKAN, KALATHIL HOUSE,  
KUTTANASSERY (PO), OTTAPPALAM TALUK,  
PALAKKAD DISTRICT-679 514.

BY ADV.SABU GEORGE & NIDHI BALACHANDRAN

RESPONDENTS/ RESPONDENTS/RESPONDENTS/COMPLAINANT & STATE

1. SUPRABHA, AGED 30 YEARS, D/O VASUDEVAN,  
KALLIVALAPPIL HOUSE, THIRUNARAYANPURAM,  
THIRUVAZHIYODE (PO), OTTAPPALAM,  
PALAKKAD DISTRICT-679 514.
2. STATE OF KERALA REPRESENTED BY PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM-682031.

R2 BY SR.PUBLIC PROSECUTOR SRI.C.S.HRITHWIK

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 12.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ASHOK MENON, J.**

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**CrI.MC No.2605 of 2020**  
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**Dated this the 12<sup>th</sup> day of May, 2020**

**O R D E R**

Petitioner was found guilty of having committed offence punishable under Section 138 of the Negotiable Instruments Act in ST No.1993/2016 on the files of the Judicial First Class Magistrate's Court-I, Palakkad. He preferred an appeal as Criminal Appeal No.103/2020 before the Principal Sessions Court, Palakkad and the sentence was suspended on condition that he shall deposit 20% of the compensation amount. The petitioner now has approached this Court seeking enlargement of time as directed by the Principal Sessions Court. The time has already elapsed today and that he seeks a month's time to deposit the amount.

In view of the present COVID-19 pandemic situation, I consider that the prayer is reasonable and the time granted for depositing of the amount is extended by one month.

The Criminal MC is disposed of.

**ASHOK MENON  
JUDGE**

APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE A:- TRUE COPY OF THE JUDGMENT DATED 03-02-2020 IN ST  
CASE NO.1993 OF 2016 ON THE FILE OF THE JUDICIAL FIRST CLASS  
MAGISTRATE COURT- I, PALAKKAD

ANNEXURE B:- TRUE COPY OF THE ORDER DATED 13-03-2020 IN  
CRL.M.P NO.992 OF 2020 IN CRL.APPEAL NO.103 OF 2020 ON THE  
FILE OF THE PRINCIPAL SESSIONS JUDGE, PALAKKAD